

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 411**

TO BE ANSWERED ON TUESDAY, FEBRUARY 03, 2026/MAGHA 14, 1947 (Saka)

**Scheme for Special Assistance to States for Capital Expenditure**

- 411. Shri Lahar Singh Siroya:**  
**Shri Mithlesh Kumar:**  
**Shri Shambhu Sharan Patel:**  
**Smt. Kiran Choudhry:**  
**Shri Mayankkumar Nayak:**  
**Shri Baburam Nishad:**  
**Dr. Kalpana Saini:**  
**Shri Jaggesh:**  
**Shri Harsh Mahajan:**

Will the Minister of **FINANCE** be pleased to state:

- a) The objectives and key components of the scheme-Special Assistance to States for Capital Expenditure and the total allocation made under the scheme during the financial year 2025-26;
- b) The details of the limit of funds released to the States and Union Territories and the details of area-wise utilization of such assistance for capital projects;
- c) The manner in which the States have been encouraged through the scheme to undertake reforms, increase capital expenditure and attract private investment; and
- d) Whether the Ministry has assessed the impact of the scheme and if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE**  
**(SHRI PANKAJ CHAUDHARY)**

- a) The objective of the scheme for Special Assistance to States for Capital Investment (SASCI) is to assist the States/UT Administrations in boosting capital expenditure and to promote reforms in key areas. An outlay of Rs 1,50,000 crores has been allocated under the scheme in 2025-26. Key components of the scheme in 2025-26 are as follows –

- Part I – Untied
  - Part II – Release of Balance Approved Amounts under continued parts of the scheme for 2023-24 and 2024-25
  - Part III – State/UT share of Centrally Sponsored Schemes Including Urban and Rural Infrastructure Projects
  - Part IV – Incentive for Achieving target Fixed for Capital Expenditure for 2025-26
  - Part V - Mining Sector Reforms
  - Part VI - Scrapping of Old Vehicles and Electronic Enforcement of Road Safety
  - Part VII – Land Related Reforms by State Governments in Rural Areas
  - Part VIII – Incentives for Land related reforms by State Governments in Urban Areas
  - Part IX – Incentives to States for Efficiency in Financial Management
  - Part X - Urban Planning Reform
- b) The amount released under SASCI in 2025-26 to various States and Union Territories across the country, State-wise is enclosed as Annexure I. The State Governments/UT Administrations have been provided time till 31<sup>st</sup> March, 2026 to utilize these funds.
- c) Under parts V to X of the scheme, incentive is provided to States/ Union Territories (UTs) for carrying out reforms in various sectors such as Mining, Road Safety, Land reforms, Financial Management, and Urban planning. Funds under these parts are released based on completion of prescribed reforms by the States Governments/UT Administrations as per scheme guidelines, thereby encouraging the State Governments/ UT Administrations to undertake reforms. Under Part IV of the scheme, funds are released based on growth in Capital Expenditure achieved by the State/UT using its own resources, thereby encouraging States/UTs to increase capital expenditure. The States are free to encourage private investment in capital projects in addition to assistance received under SASCI.
- d) No impact assessment of the scheme has been carried out till date.

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Annexure referred to in reply of part (b) of Rajya Sabha Unstarred Question No. 411 to be answered in Rajya Sabha on February 03, 2026.

**Annexure I**

State/UT wise amount released in FY 2025-26 (in Rs crores)		
Sl. No.	States/UTs	Amount Released in 2025-26 (up to 27.01.2026)
1	Andhra Pradesh	6,372.40
2	Arunachal Pradesh	651.78
3	Assam	6,816.24
4	Bihar	6,289.40
5	Chhattisgarh	6,339.57
6	Goa	1,279.09
7	Gujarat	4,209.90
8	Haryana	542.83
9	Himachal Pradesh	2,427.70
10	Jharkhand	780.79
11	Karnataka	2,613.32
12	Kerala	1,506.62
13	Madhya Pradesh	11,547.94
14	Maharashtra	4,922.80
15	Manipur	379.75
16	Meghalaya	1,329.85
17	Mizoram	341.48
18	Nagaland	932.81
19	Odisha	2,977.60
20	Punjab	2,569.11
21	Rajasthan	7,006.17
22	Sikkim	704.71
23	Tamil Nadu	5,684.65
24	Telangana	1,753.43
25	Tripura	1,291.05
26	Uttar Pradesh	12,466.83
27	Uttarakhand	1,806.50
28	West Bengal	5,465.90
29	Delhi	542.03
30	Jammu & Kashmir	1,641.53
31	Puducherry	180.89
<b>Total</b>		<b>1,03,374.63</b>